

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-118(PB)/2019**

**IN THE MATTER OF:**

Ravindra Singh

.... Applicant/petitioner

v.

Piyush Coloniser Ltd.

.... Respondent

**Under Section 7 of IBC.**

**Order delivered on 17.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Applicant/petitioner: Ms. Harshita Agarwal, Mr. Lokesh Bholra, Mr. Karan Grover, Advs.

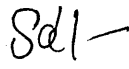
For the respondent -

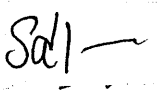
**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 13.02.2019.

Process dasti/email/speed post.

List the matter on 13.02.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**